

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 86 of 2025 (SZ)

IN THE MATTER OF

Aranya Parisara Mathu Havamana Badalavane

..... Applicant

Versus

State of Karnataka & Others

... Respondents

AFFIDAVIT ON BEHALF OF R 4 - KARNATAKA STATE

POLLUTION CONTROL BOARD

P A P E R B O O K

[PLEASE SEE INSIDE FOR INDEX]



DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

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PLACE: BENGALURU

DATE: 23.05.2026

I


THROUGH COUNSEL

DEVRAJ ASHOK
PH: 8050637442

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
ORIGINAL APPLICATION NUMBER 86 of 2025 (SZ)

IN THE MATTER OF

Aranya Parisara Mathu Havamana Badalavane

..... Applicant

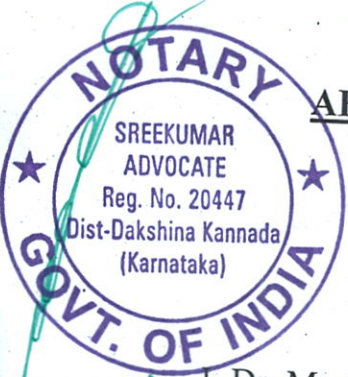
Versus

State of Karnataka & Others

... Respondents

AFFIDAVIT ON BEHALF OF R 4 - KARNATAKA STATE

POLLUTION CONTROL BOARD



I, Dr. Manju R, aged about 41 years, son of Sri. Rajanna, presently working as the Environmental Officer at Karnataka State Pollution Control Board (the "KSPCB"), Regional Office, Mangaluru do hereby solemnly affirm and state that I am competent and duly authorized to depose the present affidavit on behalf of the KSPCB. I am familiar with the facts and circumstances pertaining to the present matter, based on official documents/records maintained by the Karnataka State Pollution Control Board and hence depose as set forth below:

1. It is respectfully submitted that the Applicant has alleged non-compliance with Solid Waste Management Rules, 2016 ("SWM Rules") and the Plastic Waste Management Rules, 2016 ("PWR Rules") by the Palakkad Division railway station and the National Highways Authority of India ("NHAI"), resulting from solid waste/plastics and uncleared garbage/litter on railway tracks and along NH 66, connecting Surathkal to Talapady in Mangaluru, Dakshina Kannada, Karnataka.

Errors / Corrections Etc.

Manju R

Manju R
Environment Officer
Karnataka State Pollution Control Board
MANGALURU

2. Pursuant to the present petition and the directions of this Hon'ble Tribunal, KSPCB issued letters to the concerned authorities i.e., the Railways Authority, the NHAI and the concerned municipal, panchayat and corporation authorities, on 12/06/2025, requiring them to submit action taken and compliance report on or before 16/06/2026. A copy of the KSPCB letter dated 12/06/2025 is annexed herewith as **ANNEXURE R1**.

3. The NHAI, Mangalore City Corporation and the Zilla Panchayat, Dakshina Kannada have replied to the KSPCB letter of 12/06/2025 on various dates. The NHAI replied on 21/06/2025 and stated that while NHAI has made sufficient efforts to restrict solid and plastic waste along highway stretches, it is the primary responsibility of the concerned municipal authority, in terms of applicable law, to undertake prevention and cleaning of solid and municipal waste. Further, the Mangalore City Corporation has also been declining to collect the said solid waste because it is a mix of dry and wet waste. A copy of the NHAI reply dated 21/06/2025, is annexed herewith as **ANNEXURE R2**. The Mangalore City Corporation replied to the KSPCB letter of 12/06/2025 on 24/06/2025 and stated that along the national highway stretches under its jurisdiction, specific manpower and special team have been deployed for clearing litter and solid waste. CCTV have also been installed to identify violators littering the highway and penalties have been imposed. It was also stated that collection of waste along railway tracks does not fall within their jurisdiction and that the concerned railways authority will have to undertake such cleaning. A copy of the Mangalore City Corporation reply dated 24/06/2025 is annexed herewith as **ANNEXURE R3**. In response to the KSPCB letter of 12/06/2025, the Zilla Panchayat, Dakshina Kannada has provided a Zilla Panchayat letter dated 14/07/2025, addressed to the Taluk Panchayat, Ullal, directing them to take necessary action on the subject-matter issue. They have also provided proceedings of a virtual meeting with various gram panchayats, held on 01/04/2026 pertaining to maintenance of cleanliness and plastic waste management

and a news paper article reporting the virtual meeting and the steps initiated by the

Errors / Corrections Etc.

Environmental Officer
Karnataka State Pollution Control Board
MANGALURU

Zilla Panchayat to address issues of solid municipal and plastic waste issues. A copy of the Zilla Panchayat letter dated 14/07/2025 together with the proceedings of the virtual meeting held on 01/04/2026 and the news paper article provided by the Zilla Panchayat are annexed herewith, together with their English translation as **ANNEXURE R4**.

4. It is submitted that the railways department has not replied to the KSPCB letter of 12/06/2025.

5. It may also be relevant to submit that in addition to the KSPCB letter of 12/06/2025, KSPCB is regularly monitoring the implementation of and compliance with the SWM Rules, by the concerned municipal authorities. In pursuance of such action, the KSPCB, has also issued show-cause notice to several municipal authorities in the subject-matter jurisdiction and surrounding areas on 27/07/2023, when non-compliances were noticed. A copy of the KSPCB show cause notice dated 27/07/2023 is annexed herewith as **ANNEXURE R5**. KSPCB has also filed criminal cases against the Town Municipal Council, Bantwal vide Criminal Case, 60/2025 and the Mangalore City Corporation vide Criminal Case No. 216/2020 for violation of the SWM Rules.

6. It is respectfully submitted that the KSPCB will be obliged to provide any other information that may be required by this Hon'ble Tribunal.

Notarial Stamp is not available on
Karnataka State Since 1-4-2003
Hence not affixed

VERIFICATION



DEPONENT

Environmental Officer
Karnataka State Pollution Control Board
MANGALURU

Verified on this 10th day of June, 2026, at Mangalore, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief

and nothing material is concealed therefrom.

Sworn and signed before me, this
10th day of June 2026
at Mangalore.



Errors / Corrections Etc.

(SREEKUMAR)
NOTARY, DAKSHINA KANNADA DIST.
NOTARIAL REG. NO.

Environmental Officer
Karnataka State Pollution Control Board
MANGALURU
DEPONENT

Regional Office :

Karnataka State Pollution Control BoardParisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011

Tel.: 0824-2408239

e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

//RPAD//

NO.PCB/RO(MNG)/ OA NO 86/2025/2025-26 423

Date: 12-06-2025
Dispatched

To,

1. The Divisional Head Railway Divisional Office, RJ4P+MP9, Palakkad - Kozhikode Hwy, Kallekkulangara, Olavakode, Palakkad, Kerala 678002	2. The Project Director Door No 3-29, Bethel Tharethota, near National Highway 66, Pumpwell, Mangaluru, Karnataka 575002
3. The Commissioner, Mangalore City Corporation, Lalbagh, Mangalore, Dakshina Kannada District -575001.	4. The Commissioner, City Municipal Council, Ullala, Dakshina Kannada District -575020.
5. The Chief Officer, Town Municipal Council, Someshwara, Mangaluru Taluk, Dakshina Kannada District -575020.	6. The Chief Officer, Town Panchayath, Kinngoli, Mangaluru Taluk, Dakshina Kannada District -574150.
7. The Chief Officer, Town Panchayath, Kotekar, Mangaluru Taluk, Dakshina Kannada District -575022.	8. The Chief Officer, Town Panchayath, Mulki, Mangaluru Taluk, Dakshina Kannada District -574154.

Sir,

Sub: Submission of compliance wrt OA No: 86/2025 filed by Aranya Prisara Mathu
Havamana Badalavane -reg

Ref: 1.OA No: 86/2025 filed by Aranya Prisara Mathu Havamana Badalavane

2. Board Office letter vide No: 813, dated: 28.05.2025.

With reference to the above cited case, it is brought to your kind notice that, the Applicant has filed an application before the Hon'ble National Green Tribunal, Chennai Bench, raising substantial question relating to the environment arising out of the non-compliance of the Solid waste Management rules 2016 and the plastic waste management rules, 2016 by the Palkad Division Railway station and National Highways Authority of India on the NH 66 from Surathkal to Talapady, Mangaluru, Dakshina Kannada, Karnataka. It is further alleged that both NHAI and Railway has not been collecting solid waste and plastic waste littered on their premises such as railway tracks and on side of National Highway despite them having a responsibility as waste generator, under Rule 4 of the Solid Waste Management Rules, 2016 as well as Rule 8 of Plastic Waste Management Rules 2016.

In this regard, Please find herewith the enclosed copy of the NGT Order OA NO: 86/2025 for information and it is requested to submit compliance report wrt implementation of provisions of Solid Waste Management Rules, 2016 and Plastic Waste Management Rules 2016 for

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collecting solid waste and plastic waste littered on your premises i.e. railway tracks and on side of National Highway on priority for onward submission to Hon'ble NGT.

Request to treat this matter as **Most Urgent** and furnish sought details on or before **16.06.2025**.

This is for kind information and further needful action.

Yours faithfully
Sd/-

**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

Copy to

1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information.
2. The Member Secretary, kind Atten-SEO-WMC-1, KSPCB, Bangalore for kind information.
3. The Law Officer, Legal Cell, KSPCB Bangalore for kind information & needful.
4. The Regional Senior Environmental Officer, Zonal Office, KSPCB, Mangalore for kind information.
5. The Chief Executive Officer, Zilla Panchayath Office, Kottara for kind information and to direct the concerned PDO's falling under NH66 Jurisdiction to submit compliance report to NGT directions
6. The Executive Officer, Taluk Panchayath Office, Ullala for kind information and to direct the concerned PDO's falling under NH66 Jurisdiction to submit compliance report to NGT directions.
7. The Executive Officer, Taluk Panchayath Office, Mangaluru for kind information and to direct the concerned PDO's falling under NH66 Jurisdiction to submit compliance report to NGT directions.
8. The Executive Officer, Taluk Panchayath Office, Mulki for kind information and to direct the concerned PDO's falling under NH66 Jurisdiction to submit compliance report to NGT directions.
9. Office copy


**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**




सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

National Highways Authority of India

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

परियोजना कार्यान्वयन इकाई-मंगलूर/ Project Implementation Unit - Mangalore.

डोर नं. 3-29, 'बेथेल', थारेथोटा, पंपवेल के पास (NH.66), मंगलूर - 575002.

Door No. 3-29, 'Bethel', Tharethota, Near Pumpwell (NH.66), Mangalore - 575002.



टेलिफोन / Telephone : 91-824-4264499

टेलिफैक्स / Telefax : 91-824-4254499

ई-मेल / e-mail: nhaimang@gmail.com

No:11013/06/2025/PIU(Mnglr)/ 101

21.06.2025

To,
The Environmental Officer,
Karnataka State Pollution Control Board,
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575011

Sub: Submission of compliance W.R.T OA No:86/2025 filed by Aranya Parisara Mathu Havamana Badalavane - reg

- Ref: 1) Environmental officer, KSPCB letter no. PCB/RO(MNG)/OA NO 86/2025/2025-26/423 dated 12.06.2025
2) NHA RO Bangalore letter no. NHA/RO-BNG/15025/06/2020-21/1631 dated 26.07.2024
3) M/s Aranya, Parisara Mathu Havamana Badalavane Sangha letter received on 16.07.2024
4) This office letter no. 11033/01/2024/PIU(Mnglr)/381 dated 26.06.2024
5) This office letter no. 17011/07/2024/PIU(Mnglr)/159 dated 20.05.2024
6) This office letter no. 17011/07/2024/PIU(Mnglr)/157 dated 20.05.2024
7) This office letter no. 11013/07/2024/PIU(Mnglr)/788 dated 22.03.2024



This is reference to the Environmental Officer, KSPCB, Mangalore letter dated 12.06.2025 vide which requested to submit the compliance report w.r.t implementation of provisions of Solid Waste Management Rules 2016 for collecting solid waste and plastic waste littered on side of National Highway on priority for onward submission to Hon'ble NGT.

2.0 In this regard, NHA Agencies has started cleaning the side of the National Highway falling in urban and local areas by collecting and disposing the plastic and solid waste from the Highway side. (Photographs attached). Further, at many locations the NHA Agencies has also erected boards discouraging the littering of solid waste/mixed waste. However, this waste accumulation is a regular problem which has to be addressed from the roots to maintain the cleanliness.

3.0 The Solid Waste Management Rules 2015 clearly specifies the following:

Duties of waste generators:

(2) No waste generators shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

4.0 In such a context, the Urban/local bodies are authorized for levying of spot fine for persons who litters or fails to comply with the provisions of the Solid waste management Rules as the framed Bye-laws.

5.0 Due to continuous littering of waste at certain locations of the project stretch by the defaulters, NHA vide various letters cited above have already taken up the matter with the respective Urban/local bodies to find a solution for the disposal of solid/mixed waste that are deposited on the highway stretch on timely basis, as management of the solid/mixed waste is under the jurisdiction of the Urban/local bodies including levying fines on the violators.

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21/6/2025

6.0 It is noted that the issue is regarding disposal of solid wastes not debris of construction. However, NHAI & team has also carried out cleaning as a part of Swacchata Abhiyan and continue to maintain the same.

7.0 Solid waste along the highway is mix of dry & wet wastes. It is observed that the problem enlarges after implementation of collection of segregated waste (Dry & Wet wastes) by MCC and denying to collect mix solid waste. Therefore, a mechanism is needed to develop by urban bodies/local bodies to define suitable areas for deposition of mix wastes, so that people avoid throwing their waste along the highway. We request the pollution board to please look into these aspects and issue necessary directions to Urban bodies/local bodies.

8.0 In this regard, it is assured that this office has put in all efforts to reduce the littering of solid/mixed waste on the wayside of the National Highways.

This is for your information please.

आपका विश्वासी,
(अब्दुल्ला जावेद आजमी)
उप महाप्रबंधक और परियोजना निर्देशक
भा.स.रा.प्रा., पीआईयू-मैंगलोर

Copy To: The Regional Officer – NHAI RO Bangalore – for information please.

Photographs



परियोजना निदेशक Project Director
 भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
 National Highways Authority of India
 परियोजना कार्यान्वयन इकाई - मंगलूर
 Project Implementation Unit - Mangalore



परिचालना निदेशक Project Director
 भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
 National Highways Authority of India
 परियोजना कार्यान्वयन इकाई मंगलूर
 Project Implementation Unit - Mangalore



परिबोजना निदेशक Project Director
 भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
 National Highways Authority of India
 परिबोजना कार्यान्वयन इकाई संगलूर
 Project Implementation Unit - Mangalore



ANNEXURE 3

RPTD

**MANGALURU CITY CORPORATION**

Lalbagh, M. G. Road, Mangaluru - 575 003, Karnataka, INDIA.

Phone: 0824 2220313-18, Fax: 0824 2220310 Website: <http://mangalurucity.mrc.gov.in/>

MCC/HS/CR- /2025-26/

Date: 24.06.2025

To,

The Environmental Officer,

Karnataka State Pollution Control Board (KSPCB),

Parisara Bhavana, 10B,

Baikampady Industrial Area,

Mangaluru - 575 011

Sir/Madam,

Sub: Submission of compliance in respect of OA No. 86/2025 (SZ) filed by Aranya Parisara Mathu Havamana Badalavane

Ref: 1. Your letter No. PCB/RO(MNG)/ OA NO 86/2025/2025-26/423 dated 12.06.2025
2. KSPCB Letter No. PCB/16/NGT-LEH/2025/813 dated 28.05.2025
3. NGT Order - OA No. 86/2025 (SZ) dated 29.04.2025
4. OA No. 86/2025 (SZ) filed by Aranya Parisara Mathu Havamana Badalavane dated 26.04.2025

In response to the above-mentioned subject and correspondence, the following compliance report is submitted on behalf of Mangaluru City Corporation (MCC):

Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016 are effectively being implemented by MCC within its jurisdiction. The collection, transportation and disposal of solid waste, including plastic waste, is being carried out regularly within MCC limits. This includes the National Highway-66 (Surathkal to Jeppinamogaru stretch) passing through MCC limits. To ensure cleanliness across residential areas, commercial areas and highways within MCC jurisdiction, MCC has deployed specific manpower and resources under its routine waste management and MCC has also been deploying special team for the clearance of illegally dumped waste on either side of NH-66 (within MCC limits). Additionally, with the help of CCTV surveillance, MCC has identified

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violators involved in littering and illegal dumping, and has imposed penalties in accordance with SWM Bye-laws.

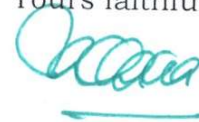
However, with regard to solid and plastic waste accumulated on the railway tracks and within railway premises, MCC does not undertake cleaning or waste management activities in these areas. As per the Indian Railways Works Manual - Chapter 3 (Section 301 & 305) and Railway Board Circular No. 2015/EnHM/06/04 dated 15.12.2015, maintenance and sanitation of railway tracks and premises fall exclusively under the purview of Indian Railways, and urban local bodies are not permitted to enter or carry out operations within railway property. Hence, waste management within railway premises, including tracks, yards, and platforms, is the responsibility of the Railways and does not come under the jurisdiction of Mangaluru City Corporation.

The details provided above define MCC's responsibilities and jurisdiction in relation to Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016.

This letter is submitted for your kind information and further necessary action.

Thanking you,

Yours faithfully,



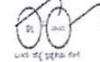
Commissioner

Mangaluru City Corporation

D

Copy to:

Senior Environmental Officer- (Waste Management Cell), Karnataka State Pollution Control Board, Parisara Bhavan, Bangalore - 560 001 for kind reference.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಮಂಗಳೂರು
ಸ್ವಚ್ಛ ಭಾರತ್ ಮಿಷನ್ (ಗ್ರಾ), ಜಿಲ್ಲಾ ನೆರವು ಘಟಕ

Comp. No.:7468

File No.:DEV-28018/3/2025-DKZP_SBM-ZP-DK

ದಿನಾಂಕ:14-07-2025

ರಿಗೆ,

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ,
ತಾಲೂಕು ಪಂಚಾಯತ್, ಉಳ್ಳಾಲ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಅರಣ್ಯ, ಪರಿಸರ ಹಾಗೂ ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಂಘ ಇವರು ಗೌರವಾನ್ವಿತ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ(National Green Tribunal), ಚೆನ್ನೈ ಪೀಠದ ಮುಂದೆ **OA ಸಂಖ್ಯೆ: 86/2025** ರಂತೆ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಗೆ ಅನುಸರಣೆ ವರದಿ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪರಿಸರ ಭವನ, 10ಬಿ, ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಮಂಗಳೂರು-575011 ಇವರ ಪತ್ರ ಸಂ:PCB/RO(MNG)/OA NO 86/2025/2025-26/423, ದಿ:12-06-2025.



ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಗೊಳಪಡುವ ಸುರತ್ಕಲ್‌ನಿಂದ ತಲಪಾಡಿವರೆಗಿನ ಭಾರತದ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರ (NHAI)ನ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂಖ್ಯೆ 66 ಮತ್ತು ಪಾಲ್ಕಾಡ್ ವಿಭಾಗದ ರೈಲು ನಿಲ್ದಾಣ ಇವರು ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮಗಳು, 2016 ಹಾಗೂ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮಗಳು, 2016 ರ ಅನುಷ್ಠಾನ ಮಾಡುವಲ್ಲಿ ವೈಫಲ್ಯವಾಗಿರುವುದು ಗಮನಕ್ಕೆ ಬಂದಿದೆ.

ಮುಂದುವರೆದು, 2016 ರ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮಗಳ ನಿಯಮ 4 ಮತ್ತು 2016 ರ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮಗಳ ನಿಯಮ 8 ರ ಅಡಿಯಲ್ಲಿ ತ್ಯಾಜ್ಯ ಉತ್ಪಾದಕರಾಗಿ ರೈಲ್ವೆ ಹಾಗೂ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರ ಜವಾಬ್ದಾರಿಯನ್ನು ಹೊಂದಿದ್ದರೂ ಸಹ, ರೈಲ್ವೆ ಹಳಿಗಳು ಹಾಗೂ ಹೆದ್ದಾರಿ ಬದಿಯಲ್ಲಿ ಬಿದ್ದಿರುವ ಘನತ್ಯಾಜ್ಯ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯದ ಸಂಗ್ರಹಣೆ ನಡೆಯುತ್ತಿಲ್ಲ ಎಂದು ಅರಣ್ಯ, ಪರಿಸರ ಹಾಗೂ ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಂಘ ಇವರು ಈ ಕುರಿತು ಗೌರವಾನ್ವಿತ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿ, ಚೆನ್ನೈ ಪೀಠದ ಮುಂದೆ **OA ಸಂಖ್ಯೆ: 86/2025** ರಂತೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಸಂಬಂಧಪಟ್ಟ ತಾಲೂಕಿನ ಎಲ್ಲಾ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳು ತಮ್ಮ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯ ರೈಲ್ವೆ ಹಳಿಗಳಲ್ಲಿ ಬಿದ್ದಿರುವ ಹಾಗೂ ಹೆದ್ದಾರಿ ಬದಿಗಳಲ್ಲಿ ಬಿದ್ದಿರುವ ಘನ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ಸಂಗ್ರಹಣೆಗಾಗಿ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮಗಳು, 2016 ಹಾಗೂ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮಗಳು, 2016ರ ನಿಬಂಧನೆಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ತಕ್ಷಣ ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ಕ್ರಮಗಳ ಕುರಿತು

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ಅನುಸರಣಾ ವರದಿ ಸಿದ್ಧಪಡಿಸಿ, ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ಆದ್ದರಿಂದ, ಉಲ್ಲೇಖಿತ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸುತ್ತಾ, ಸದರಿ ಪತ್ರದ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆದ್ಯತೆಯ ಮೇರೆಗೆ ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಿ ಕೋರರುವ ವರದಿಯನ್ನು ಕೂಡಲೇ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಸಲ್ಲಿಸಲು ಅಗತ್ಯ ಕ್ರಮವಹಿಸುವಂತೆ ಈ ಮೂಲಕ ಸೂಚಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

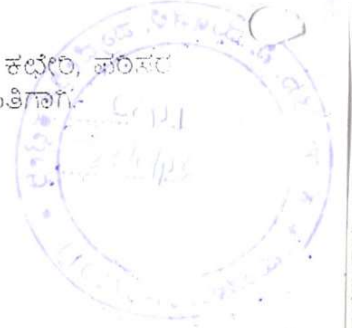
Digitally signed by
Jayalakshmi

Date: 21-07-2025

ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಪರವಾಗಿ,
ದ.ಕ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಮಂಗಳೂರು

ಪ್ರತಿ:

✓ ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಪರಿಸರ ಭವನ, 10ಬಿ, ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಮಂಗಳೂರು-575011 ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ.



English Translation**Government of Karnataka****DAKSHINA KANNADA ZILLA PANCHAYATH, MANGALURU
Swachcha Bharath Mission (Gra), District Help Unit**

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Comp. No. **7468**File No: **DEV-28018/3/2025-DKZP-SBM-ZP-DK** Date:14.07.2025

To:

The Executive Officer,
Taluk Panchayath, Ullal.

Sir,

Sub: Submission of Compliance Report to the Application
filed before the Hon'ble National Green Tribunal,
Chennai Bench, by the Forest, Environment &
Weather Change Sangha in **OA No. 86/2025** - reg.

Ref: Letter No: PCB/RO(MNG)/OA.NO.86/2025/2025-
26/423 Dated: 12.06.2025 of the Environment
Officer, Karnataka State Pollution Control Board,
Parisara Bhavan, 10B, Bykampady Industrial Area,
Mangaluru-575011.

Relating to the above subject, it has come to the notice
that there is failure in implementation of Solid Waste
Management Rules, 2016 and Plastic Waste Management
Rules, 2016 in the National Highways Authorities of India
(NHAI) National Highway No.66 and Palkad Division Railway



Station; running from Surathkal to Talapady, coming within the jurisdiction of Dakshina Kannada District.

Further, under Rule 4 of the Solid Waste Management Rules, 2016 and under rule 8 of the Plastic Waste Management Rules, even though the Railway and Highway Authority is having responsibility as waste producers; the Forest, Environment and Weather Change Sangha have filed application in **OA No. 86/2025** before the Hon'ble National Green Tribunal, Chennai Bench on the grounds that solid waste and plastic waste collections are not being done near Railway Lanes and in the places adjoining Highways.

In this background, in the letter cited at reference, request was made to all the Gram Panchayaths of the concerned Taluks that immediate action shall be taken in accordance with the Solid Waste Management Rules, 2016 & Plastic Waste Management Rules, 2016; to collect solid waste and plastic waste lying on the Railway lanes of their respective gram panchayath limits and also to collect the same from sides of Highways; further, to prepare Compliance Report about the action taken in this regard; therefore to submit the same to National Green Tribunal.

Therefore, while enclosing herewith a copy of the letter under reference, it is hereby instructed that to examine the mater on priority basis as per rules, to take suitable action and



to take necessary action for sending the report sought for to the concerned immediately.

Yours faithfully,
Digitally signed by
Jayalakshmi,

Date: 21.07.2025

For Chief Executive Officer,
D.K.Zilla Panchayath, Mangaluru.

Copy to :

The Environment Officer, Karnataka State Pollution Control Board, Regional Office, Parisara Bhavan, 10B, Bykampady Industrial Area, Mangaluru-575011 – for information.

ದಕ್ಕಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಗ್ರಾಮೀಣ ಪ್ರದೇಶಗಳಲ್ಲಿ ಸ್ವಚ್ಛತೆಯನ್ನು ಕಾಪಾಡುವ ಬಗ್ಗೆ
ದಿ:01/04/2026 ರಂದು ಮಾನ್ಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ದ.ಕ ಜಿಲ್ಲಾ
ಪಂಚಾಯತ್ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ವೀಡಿಯೋ ಸಂವಾದದ ಪ್ರಮುಖಾಂಶಗಳು:

1. ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳ ವ್ಯಾಪ್ತಿಯ ರಸ್ತೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಪ್ರದೇಶಗಳಲ್ಲಿ ತ್ಯಾಜ್ಯ ಎಸೆಯುವ ಮತ್ತು ಸುಡುವ ಪ್ರಕರಣಗಳನ್ನು ಗುರುತಿಸಿ ದಂಡ ವಿಧಿಸುವುದು. ದಂಡ ಪಾವತಿಸದೇ ಇದ್ದಲ್ಲಿ ಸ್ಥಳೀಯ ಠಾಣೆಯಲ್ಲಿ FIR ದಾಖಲಿಸುವುದು. 16/04/2026ರ ಒಳಗಾಗಿ ಪ್ರತಿ ತಾಲೂಕಿನಿಂದ ಕನಿಷ್ಠ 5 FIR ದಾಖಲಿಸಿ ಜಿಲ್ಲಾ ನೆರವು ಘಟಕಕ್ಕೆ ವರದಿ ನೀಡುವುದು.
2. ಪ್ರತಿ ತಿಂಗಳು 1ನೇ ಮತ್ತು 3ನೇ ಶನಿವಾರದಂದು ಆಯೋಜಿಸುವ 'ಸ್ವಚ್ಛ ಶನಿವಾರ' ಸ್ವಚ್ಛತಾ ಕಾರ್ಯದಂದು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳು ತಮ್ಮ ವ್ಯಾಪ್ತಿಯ ಎಲ್ಲಾ ರಸ್ತೆ ಇಕ್ಕೆಲಗಳನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸಿ ಗಳನ್ನು ದಾಖಲಿಸಿ ನಲ್ಲಿ ವರದಿ ದಾಖಲಿಸುವುದು ಹಾಗೂ 1 ನೇ ಶನಿವಾರದ ವರದಿಯನ್ನು 2ನೇ ಬುಧವಾರ ಮತ್ತು 3ನೇ ಶನಿವಾರದ ವರದಿಯನ್ನು 4ನೇ ಬುಧವಾರ ತಾಲೂಕಿನಿಂದ ಕೂಡಿಕರಿಸಿ ಜಿಲ್ಲಾ ನೆರವು ಘಟಕಕ್ಕೆ ಕಳುಹಿಸುವುದು.
3. ಸ್ವಚ್ಛ ಸಂಕೀರ್ಣ ಹೊಂದಿರದ 63 ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳಲ್ಲಿ ಘಟಕ ನಿರ್ಮಾಣದ ಬಗ್ಗೆ ತಾಲೂಕು ಪಂಚಾಯತ್ ಅನಿಬಂಧಿತ ನಿಧಿ ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಅನುದಾನವನ್ನು ಬಳಸಿ ಕನಿಷ್ಠ 1000 ಚದರ ಅಡಿ ವಿಸ್ತೀರ್ಣದ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಕ್ರಿಯಾಯೋಜನೆ ತಯಾರಿಸಿ ದಿ: 16/04/2026ರ ಜಿಲ್ಲಾ ನೆರವು ಘಟಕಕ್ಕೆ ಸಲ್ಲಿಸುವುದು.
4. ನೈರ್ಮಲ್ಯ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗಾಗಿ ಮೊದಲ ಹಂತದಲ್ಲಿ 92 ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದ್ದು, ಇವುಗಳಲ್ಲಿ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಸಂಸ್ಥೆಯೊಂದಿಗೆ MOU ನಡೆಸಲು ಬಾಕಿ ಇರುವ 48 ಗ್ರಾ.ಪಂಗಳು MOU ಮಾಡಿಕೊಂಡು ದಿ: 16/04/2026ರ ಜಿಲ್ಲಾ ನೆರವು ಘಟಕಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸುವುದು.
5. ನಿಷೇಧಿತ ಏಕ ಬಳಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಯಂತ್ರಿಸಲು ಈಗಾಗಲೇ ಹೊರಡಿಸಲಾಗಿರುವ ಸುತ್ತೋಲೆಯಂತೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳಲ್ಲಿ ಈ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು, ಸಂಗ್ರಹಣೆ, ಮಾರಾಟ, ವಿತರಣೆ ಮಾಡುವುದರ ನಿಯಂತ್ರಣಕ್ಕಾಗಿ ಪರಿಶೀಲನೆ, ದಾಳಿ ನಡೆಸಿ ದಂಡ ವಿಧಿಸಲು ಮತ್ತು ಪರ್ಯಾಯ ವಸ್ತುಗಳ ಬಳಕೆಯನ್ನು ಹೆಚ್ಚಿಸಲು ಕ್ರಮವಹಿಸಿ ಸಾರ್ವಜನಿಕರಲ್ಲಿ ಜಾಗೃತಿ ಮೂಡಿಸಲು ಕ್ರಮವಹಿಸುವುದು. ಈ ಬಗ್ಗೆ ದಂಡ ಸಂಗ್ರಹಣೆಗಾಗಿ ತಾಲೂಕಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳಿಗೆ ಗುರಿ ನಿಗದಿಪಡಿಸಿ, ಸಂಗ್ರಹಣೆಯಾದ ದಂಡ ಮತ್ತು ಪ್ರಕರಣಗಳ ಬಗ್ಗೆ ದಿ: 16/04/2026ರ ಜಿಲ್ಲಾ ನೆರವು ಘಟಕಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸುವುದು.
6. ಬೆಳ್ಳಂಗಡಿ ತಾಲೂಕಿನ ಧರ್ಮಸ್ಥಳ ಗ್ರಾಮ ಪಂಚಾಯತಿಯು 'ಏಕ ಬಳಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ನಿಷೇಧ' ಮಾಡಿರುವ ಬಗ್ಗೆ 'ಕಿರು ಸಾಕ್ಷ್ಯ ಚಿತ್ರ'ವನ್ನು ತಯಾರಿಸಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಗೆ ಸಲ್ಲಿಸುವುದು.
7. MRF ಘಟಕಗಳಲ್ಲಿ ಒಂದೇ ವಾಹನದ ವ್ಯವಸ್ಥೆ ಇರುವುದರಿಂದ ಎಲ್ಲಾ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳಿಗೆ ಸಂಚರಿಸಲು ಕಷ್ಟ ಸಾಧ್ಯವಾಗುವುದರಿಂದ MRF ಘಟಕಗಳ ಸಮೀಪದಲ್ಲಿರುವ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳು ಒಣ ತ್ಯಾಜ್ಯವನ್ನು ತಮ್ಮ ವಾಹನದಲ್ಲಿಯೇ MRF ಘಟಕಗಳಿಗೆ ಕಳುಹಿಸಲು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳಿಗೆ ಸೂಚಿಸುವುದು.
8. 65 ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳಲ್ಲಿ GPLF ಮಹಿಳಾ ಒಕ್ಕೂಟಗಳೊಂದಿಗೆ ಘನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯ MOU ರಂತೆ ಹಸ್ತಾಂತರಿಸಲು ಬಾಕಿ ಇದ್ದು, ಈ ಕುರಿತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ವಾಸ್ತವಾಂಶ ವರದಿಯನ್ನು ಯೋಜನಾ ನಿರ್ದೇಶಕರಿಗೆ ದಿ: 16/04/2026ರ ಒಳಗಾಗಿ ನೀಡುವುದು.
9. ಕುಡಿಯುವ ನೀರಿನ ಬಳಕೆಯ ಆದಾರದ ಮೇಲೆ ದರವನ್ನು ನಿಗದಿಪಡಿಸುವ 'Valuemetric billing' ವ್ಯವಸ್ಥೆಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಎಲ್ಲಾ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳಲ್ಲಿ ದಿ: 16/04/2026ರ ಒಳಗಾಗಿ ಈ ಬಗ್ಗೆ ನಿರ್ಣಯ ಕೈಗೊಂಡು ಜಾರಿಗೊಳಿಸಲು ಕ್ರಮವಹಿಸುವುದು.
10. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಲೆಕ್ಕ ಪರಿಶೋಧನೆ ಮತ್ತು ಲೆಕ್ಕ ಪತ್ರ ಇಲಾಖೆಯಿಂದ ನೀಡಿರುವ ಜಿಲ್ಲೆಯ ಸ್ಥಳೀಯ ಲೆಕ್ಕ ಪರಿಶೋಧನಾ ಇಲಾಖೆಯಿಂದ ಗ್ರಾ.ಪಂಗಳಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಲೆಕ್ಕ ಪರಿಶೋಧನೆಯಲ್ಲಿನ ದಿ: 31.03.2024ರಂತೆ ಬಾಕಿ ಇರುವ ಕಂಡಿಕೆ ಮತ್ತು ಮೌಲ್ಯಗಳ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ, ಧೃಡೀಕರಿಸಿ ತಾಲೂಕು ಪಂಚಾಯತ್ ಮೂಲಕ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್‌ಗೆ ದಿ:16/04/2026ರ ಒಳಗಾಗಿ ವರದಿ ಸಲ್ಲಿಸುವುದು.

ಮೇಲಿನ ಎಲ್ಲಾ ವಿಷಯಗಳ ಬಗ್ಗೆ ದಿನಾಂಕ 16/04/2026ರಂದು ಪ್ರಗತಿ ಪರಿಶೀಲನಾ ಸಭೆಯನ್ನು ಆಯೋಜಿಸಲಾಗುವುದು.

English Translation

IMPORTANT POINTS OF VIDEO CONFERENCE HELD UNDER THE CHAIRMANSHIP OF THE RESPECTED CHIEF EXECUTIVE OFFICER, D.K. ZILLA PANCHAYATH ON THE DATE: 01/04/2026 WITH REGARD TO MAINTAINING CLEANLINESS IN RURAL AREAS OF THE DAKSHINA KANNADA DISTRICT.

1. To identify cases of throwing away wastes and burning in the roads falling under the jurisdiction of Gram Panchayaths and Public places and to levy fine for the same. If fine is not paid, to lodge FIR in the local police station. To register minimum of **5 FIRs** from each Taluk within 16.04.2026 and to report it to the District Help Unit.
2. The Gram Panchayaths shall clean up all the road sides coming under its jurisdiction on the Swachtha work programme on "Swachcha Shanivar" being organized on 1st and 3rd Saturdays of each month, to record the same and submit Report & further, 1st Saturday's report shall be sent on 2nd Wednesday and 3rd Saturday's Report shall be sent on 4th Wednesday, after consolidating the same Talukwise, to the District Help Unit.
3. With regard to construction of Unit, wherein there is no availability of Swachcha Sankirna at 63 Gram Panchayaths, by utilizing the funds available in the Taluk

Panchayath Unrestricted Fund & by utilizing the Aid available at the Gram Panchayaths; an Action Plan has to be prepared for construction of minimum 1000 Square Feet measurement Unit Construction and to submit the same to District Help Unit by the date: 16.04.2026.

4. For Hygienic Waste Management, in 1st phase, 92 Gram Panchayaths have been identified; out of which, 48 Gram Panchayaths which are yet to enter into MOU with Waste Management Companies, shall execute MOU and to submit report to the District Help Unit by the date:16.04.2026.
5. In order to regulate usage of prohibited Single Use Plastic, as per the circular already issued; action shall be taken at the Gram Panchayaths level to regulate these items manufacturing, supply, storage, sale and distribution, by conducting raids and to levy fine and to organize programmes to bring awareness among general public for usage of alternate items. In this regard, for collection of fine amount, the Executive Officers of the Taluk shall fix a target to the Gram Panchayaths; then shall file report to the District Help Unit by the date: 16.04.2026 with regard to fine collected and cases.
6. The Dharmasthala Gram Panchayath of Belthangady Taluk shall prepare “Small Documentary” regarding “Prohibition of Single Use Plastic” and submit the same to Zilla Panchayath.
7. Since there exists only One Vehicle at MRF Units and as it would be difficult for all the Gram Panchayaths for

transportation; the Executive Officers shall instruct Gram Panchayaths that the Gram Panchayaths which are situated near the MRF Units shall collect Dry Waste from their vehicles only and thereafter to send it to MRF Units.

8. In 65 Gram Panchayaths, handing over of Solid Waste Management MOU with GPLF Women Federations is still pending; in this regard, Executive Officers shall submit Factual Report to the Planning Director within the date: 16.04.2026.
9. In order to implement "Valuematric billing" system, fixing the rate based upon usage of drinking water basis; a decision shall be taken in this regard at all the Gram Panchayaths within the date 16.04.2026 and to take steps for its implementation.
10. With regard to Audit taken up at Gram Panchayaths through Local Audit Department of the District from the Karnataka State Accounts & Audit Department; action shall be taken to verify, consolidate and to see that which are the Audit Points are yet to be answered as on the date 31.03.2024 and its value; thereafter to submit report to the District Panchayath by the date: 16.04.2026, through Taluk Panchayaths.

With regard to all the above subjects, Progress Review Meeting would be convened on the **date; 16/04/2026.**

ರಸ್ತೆ ಬದಿ ಕಸ ಎಸೆಯುವವರಿಗೆ ದಂಡ ವಿಧಿಸಿ

ದಂಡ ಪಾವತಿಸದಿದ್ದಲ್ಲಿ ಎಫ್‌ಐಆರ್ ದಾಖಲಿಸಲು ಸಿಇಬಿ ಸೂಚನೆ

ಪ್ರಜಾವಾಣಿ ವಾರ್ತೆ

ಮಂಗಳೂರು: ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳ ವ್ಯಾಪ್ತಿಯ ರಸ್ತೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಪ್ರದೇಶಗಳಲ್ಲಿ ಕಸ ಎಸೆಯುವ ಮತ್ತು ಸುಡುವ ಪ್ರಕರಣಗಳನ್ನು ಗುರುತಿಸಿ ದಂಡ ವಿಧಿಸಬೇಕು. ದಂಡ ಪಾವತಿಸದ ಇದ್ದಲ್ಲಿ ಸ್ಥಳೀಯ ಠಾಣೆಯಲ್ಲಿ ಎಫ್‌.ಐ.ಆರ್ ದಾಖಲಿಸಬೇಕು ಎಂದು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ ವಿನಾಯಕ ನರ್ವಾಡೆ ಹೇಳಿದರು.

ಜಿಲ್ಲೆಯ ಗ್ರಾಮೀಣ ಪ್ರದೇಶಗಳಲ್ಲಿ ಸ್ವಚ್ಛತೆ ಕಾಪಾಡುವ ಸಂಬಂಧ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾ-

ಮುಖ್ಯಾಧಿಕಾರಿಗಳು

- ನೈರ್ಮಲ್ಯ ತಾಜ್ ನಿರ್ವಹಣೆಗೆ 92 ಗ್ರಾ.ಪಂ.
- ಏಕ ಬಳಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ನಿಯಂತ್ರಿಸಲು ಸೂಚನೆ
- ಪರ್ಯಾಯ ವಸ್ತುಗಳ ಬಳಕೆ ಬಗ್ಗೆ ಜಾಗೃತಿ ಮೂಡಿಸಲು ಸಲಹೆ

ರಿಗಳು, ಗ್ರಾ.ಪಂ. ಅಧಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳ ಪರ್ಯವಲ್ ಸಭೆಯಲ್ಲಿ ಅವರು ಮಾತನಾಡಿದರು.

ಪ್ರತಿ ತಿಂಗಳು 1ನೇ ಮತ್ತು 3ನೇ



ಸಭೆಯಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಸಿಇಬಿ ವಿನಾಯಕ ನರ್ವಾಡೆ ಮಾತನಾಡಿದರು

ಶನಿವಾರದಂದು ಆಯೋಜಿಸುವ 'ಸ್ವಚ್ಛ ಶನಿವಾರ' ಸ್ವಚ್ಛತಾ ಕಾರ್ಯಕ್ರಮದ ದಿನ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳು ತಮ್ಮ ವ್ಯಾಪ್ತಿಯ ಎಲ್ಲ ರಸ್ತೆ ಇಕ್ಕೆಲಗಳನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸಬೇಕು. ಸ್ವಚ್ಛ ಸಂಕೀರ್ಣ ಹೊಂದಿರದ 63 ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಲ್ಲಿ ಘಟಕ ನಿರ್ಮಾಣದ ಬಗ್ಗೆ ತಾ.ಪಂ ಅನಿಬಂಧಿತ ನಿಧಿ ಮತ್ತು ಗ್ರಾ.ಪಂ.ಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಅನುದಾನವನ್ನು

ಬಳಸಿ ಕನಿಷ್ಠ 1,000 ಚದರ ಅಡಿ ವಿಸ್ತೀರ್ಣದ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಕ್ರಿಯಾ ಯೋಜನೆ ತಯಾರಿಸಬೇಕು ಎಂದು ಹೇಳಿದರು.

ನೈರ್ಮಲ್ಯ ತಾಜ್ ನಿರ್ವಹಣೆಗಾಗಿ ಮೊದಲ ಹಂತದಲ್ಲಿ 92 ಗ್ರಾ.ಪಂ.ಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದ್ದು, ತಾಜ್ ನಿರ್ವಹಣಾ ಸಂಸ್ಥೆಯೊಂದಿಗೆ 48 ಗ್ರಾ.ಪಂ.ಗಳು ಕೂಡಲೇ ಒಪ್ಪಂದ ಮಾಡಿಕೊಳ್ಳಬೇಕು.

ನಿಷೇಧಿತ ಏಕ ಬಳಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಸುವ ನಿಯಂತ್ರಿಸಲು ಈಗಾಗಲೇ ಹೊರಡಿಸಲಾಗಿರುವ ಸುತ್ತೋಲೆಯಂತೆ ಪಂಚಾಯಿತಿಗಳಲ್ಲಿ ಈ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು, ಸಂಗ್ರಹಣೆ, ಮಾರಾಟ, ವಿತರಣೆ ಬಗ್ಗೆ ನಿರಂತರ ಪರಿಶೀಲನೆ ನಡೆಸಬೇಕು. ಪರ್ಯಾಯ ವಸ್ತುಗಳ ಬಳಕೆ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರಲ್ಲಿ ಜಾಗೃತಿ ಮೂಡಿಸಲು ಕ್ರಮ ವಹಿಸಬೇಕು. ದಂಡ ಸಂಗ್ರಹಣೆಗೆ ತಾ.ಪಂ. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಗ್ರಾ.ಪಂ.ಗೆ ಗುರಿ ನಿಗದಿಪಡಿಸಬೇಕು ಎಂದರು. ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಉಪ ಕಾರ್ಯದರ್ಶಿ ಜಯಲಕ್ಷ್ಮಿ ರಾಯಕೋಡೆ, ಯೋಜನಾ ಅಧಿಕಾರಿ ಇ. ಜಯರಾಮ್, ಪರಿಸರ ಅಧಿಕಾರಿ ಮಹೇಶ್ವರಿ ಸಿಂಗ್, ಸ್ವಚ್ಛ ಭಾರತ್ ಮಿಷನ್ ಜಿಲ್ಲಾ ಸಮಾಲೋಚಕರು ಭಾಗವಹಿಸಿದ್ದರು.

English Translation

Newspaper Article published in Prajavani, Kannada Daily.

**LEVY FINE ON PERSONS THROWING WASTE ON ROAD
SIDES**

**INSTRUCTIONS ISSUED TO CEO TO REGISTER FIRs, IF
FINE IS NOT PAID.**

Prajavani News

Photograph
DAKSHINA KANNADA ZILLA PANCHAYATH
MANGALURU
ZILLA PANCHAYATH CEO VINAYAKA NARWADE
SPOKEN AT THE MEETING

HIGHLIGHTS

- 92 Gram Panchayaths for hygienic waste management.
- Instructions to regulate Single Use Plastic.
- Suggestion to bring awareness for usage of alternative items.

The Chief Executive Officer of Zilla Panchayath Vinayaka Narwade spoke stating that to identify cases of throwing away wastes and burning in the roads falling under the jurisdiction of Gram Panchayaths and Public places and to levy fine for the same. If fine is not paid, to lodge FIR in the local police station.

He had spoken at the VIRTUAL MEETING of the Taluk Executive Officers and Gram Panchayath Development Officers, relating to maintaining hygiene in Rural Areas of the District.

He has stated that Gram Panchayaths shall clean up all the road sides coming under its jurisdiction on the Swachtha work programme on “Swachcha Shanivar” being organized on 1st and 3rd Saturdays of each month. At 63 Gram Panchayaths, which do not have Swachcha Sankirna, they have prepare Action Plan for construction of Unit with minimum area of 1000 Square Feet.

He has further stated that for Hygienic Waste Management, in 1st phase, 92 Gram Panchayaths have been identified; 48 Gram Panchayaths have to enter into MOU with Waste Management Companies immediately. In order to regulate usage of prohibited Single Use Plastic, as per the circular already issued; action shall be taken at the Panchayaths to regulate these items manufacturing, supply, storage, sale and distribution, by conducting raids and to levy fine and to organize programmes to bring awareness among general public for usage of alternate items. Taluk Panchayath Executive Officers have to fix a target to the Gram Panchayaths.

Zilla Panchayath Deputy Secretary Jayalakshmi Raikode, Planning Officer E. Jayaram, Environment Officer Maheshwari Singh, Swachcha Bharath Missiion, District Convener; had participated in the Meeting.

Regional Office :

Karnataka State Pollution Control Board

Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011

Tel.: 0824-2408239

e-mail: mangalore@kspcb.gov.in website: http://kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No: KSPCB/RO(MNG)/STP/LB/2023-24/876 -

Date: 27.3.23

SHOW CAUSE NOTICE

To,

1. The Commissioner, Mangaluru City Corporation, Lalbagh, M. G. Road, Mangaluru, Dakshina Kannada District -575003
2. The Commissioner, City Municipal Council, Puttur, Dakshina Kannada District - 574201
3. The Chief Officer, Town Municipal Council, Bantwal, Dakshina Kannada District - 574211
4. The Chief Officer, Town Municipal Council, Ullala, Dakshina Kannada District - 575020
5. The Chief Officer, Town Panchayat, Sullia, Dakshina Kannada District -574239
6. The Chief Officer, Town Municipal Council, Moodabidre, Mangaluru Taluk , Dakshina Kannada District -574197
7. The Chief Officer, Town Panchayath, Mulky, Mangaluru Taluk, Dakshina Kannada District -574154
8. The Chief Officer, Town Panchayath, Belthangady, Dakshina Kannada District - 574214
9. The Chief Officer, Town Panchayath, Vittala, Bantwal Taluk, Dakshina Kannada District -574243
10. The Chief Officer, Town Panchayath, Kotekar, Mangaluru Taluk, Dakshina Kannada District -575022
11. The Chief Officer, Town Panchayath, Someshwara, Mangaluru Taluk, Dakshina Kannada District -575020
12. The Chief Officer, Town Panchayath, Kadaba, Kadaba Taluk, Dakshina Kannada District -574221
13. The Chief Officer, Town Panchayath, Bajpe, Mangaluru Taluk, Dakshina Kannada District -574142
14. The Chief Officer, Town Panchayath, Kinnigoli, Mangaluru Taluk, Dakshina Kannada District -574150

Sir,

Sub: Non- compliances under the provisions of the Solid Waste Management Rules, 2016 -reg

Ref: 1. The Solid Waste Management Rules, 2016.

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

Avoid use of Plastics - Be "Eco" Friendly

1894

With reference to above, it is to be informed that, the Solid Waste Management Rules, 2016 was notified by MoEF &CC on 08.04.2016 with a mandate to scientifically manage the solid waste generated from the urban centres by urban local bodies.

Further, the Duties and responsibilities of local authorities and village Panchayats of census towns and urban areas are enlisted in the Section 15 of the Solid Waste Management Rules, 2016, wherein it is obligatory for local bodies to segregate and process the solid waste that are processed by the establishment of a solid waste processing facility. It is essential to properly handle and dispose the solid waste generated in a scientific manner in a sophisticated processing facility so as to minimize any pollution and thereby protecting the environment.

The Section 15(v) of the Solid Waste Management Rules, 2016 is quoted hereunder for your perusal,

“Facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as

- a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;*
- b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;”*

But it is evident from the regular inspection conducted by the Regional Office, that you have not provided Solid waste processing facilities to process the solid waste generated in your jurisdiction for scientifically treating the generated solid waste and the solid waste is not processed in a scientifically sound manner and because of which it ultimately joins the water bodies and thereby polluting the water source, which is in clear violation of The Section 15 of the Solid Waste Management Rules, 2016 and Section 25 of the Water (Prevention & Control of Pollution) Act, 1974. This was apprised during the visits & through issue of Notices.

It is also observed that you have not established scientifically designed Solid waste processing facility as described in the solid waste management Rules 2016 which is narrated as above at point a and b of Section 15 (v) of the Solid Waste Management Rules, 2016.

In this regard, you are directed to submit the action taken report to comply with the relevant sections of the Notification issued with respect to the Solid Waste Management Rules 2016 as stated above.

Hence, you are hereby informed to **SHOW CAUSE** as to why this Board shall not initiate suitable action under relevant provisions of the Environment (Protection) Act, 1986 and recommend the Board to levy the Environmental Compensation under the relevant provisions. You are also directed to Submit a detailed compliance report to this Show Cause notice within 15 days' time along with the status report regarding the action taken/ present status of the solid waste management facility / time bound action.
This is for your information and needful action.

Yours faithfully,

Sd/-

**REGIONAL OFFICER,
RO- KSPCB MANGALURU**

Copy submitted to,

1. The Deputy Commissioner, Dakshina Kannada District, Mangaluru for kind information.
2. The Project Director, District Urban Development Cell, Deputy Commissioner's Office Building, Mangaluru, Dakshina Kannada District for kind information and request to direct all the ULBs to submit the compliance report as per Solid Waste Management Rules, 2016.
3. The Senior Environmental Officer, Zonal Office, KSPCB. Mangaluru for kind information.
4. Case file.


**REGIONAL OFFICER,
RO- KSPCB MANGALURU**